

पुनरीक्षित नमंदा हागर बिजली परियोजना रिपोर्ट की प्रतीक्षा की जा रही है।

(ङ) प्रश्न नहीं उठता।

**Birlas Companies in New York and London**

5524. **Shri Bhogendra Jha:** Will the Minister of Finance be pleased to state:

(a) whether the Birlas have one Company in London and another in New York for the exclusive purpose of running the invoicing racket; and

(b) if so, the steps Government propose to take or have already taken in the matter?

**The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai):** (a) The Government are aware that the Birla group has certain firms in London and New York but they have no information that these concerns are meant for the purpose of running an invoicing racket.

(b) Does not arise.

**Dispute between O.N.G.C. and Gujarat Government re. price of Gas**

5525. **Shri R. K. Amin:**  
**Shri K. P. Singh Deo:**  
**Shri M. Amersey:**  
**Shri Ramachandra J. Amin:**  
**Shri D. R. Parmar:**

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) when the dispute between the Gujarat Government and the Oil and Natural Gas Commission about the price of gas in Gujarat first arose;

(b) when this question was referred for arbitration to Dr. V. K. R. V. Rao, the then Member of the Planning Commission;

(c) the terms of reference to the arbitrator;

(d) how much more time would still be taken by the arbitrator before he gives his award;

(e) whether any time limit has been set for the award by the arbitrator considering that inordinate delay has already occurred resulting in non-utilisation of gas for the purpose of industrial development of Gujarat; and

(f) if not, the reasons therefor?

**The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghuramiah):** (a) The dispute arose in 1963.

(b) In February, 1964.

(c) The terms of reference are,—

(i) the price that should be charged by the ONGC Commission for the gas that may be supplied after taking into consideration the volume and pressure of gas supplied to any particular party and the distance to which it has to be carried; and

(ii) to indicate if the ONGC should offer any differential in rates in respect of gas supplied to:

(i) undertakings for the generation of power;

(ii) Fertiliser Plants;

(iii) State Projects;

(iv) Private Sector industries; and

(v) domestic fuel.

(d) to (f). The Arbitrator is expected to give his award by the end of August, 1967. The delay in giving the award, has not, however, resulted in the non-utilization of gas for industrial purposes.

**नवर्नमेंट ऑफ इण्डिया प्रेस, अलीगढ़**

5526. **श्री अर्जुन सिंह मदीरिया :**

**श्री हुकम चन्द कछवाय :**

**डा० सूर्यकांत पुरी :**